

ITEM NO.26 Court 15 (Video Conferencing)

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.8446/2021

(Arising out of impugned final judgment and order dated 14-12-2018 in CRLA No. 3782/2008 passed by the High Court of Judicature at Allahabad)

WAHID

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 159265/2021 - EXEMPTION FROM FILING O.T.)

Date : 21-01-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Nagendra Singh, Adv.
Mr. Ashish Pandey, Adv.
Dr. Sanjay Gupta, Adv.
Mr. Vipul Maheshwari, Adv.
For M/s. V. Maheshwari & Co., AOR

For Respondent(s)

Mr. Siddarth Dharmadhikary, AAG UP
Mr. Sarvesh Singh Baghel, AOR
Mr. A. Dev Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard learned counsel appearing for the petitioner and the learned Additional Advocate General appearing for the State of Uttar Pradesh for some time.

During the course of hearing, learned Additional Advocate General for the State of U.P. has drawn our attention to Page No.93 which is a letter written by the Senior Superintendent, Central

Jail, Agra to the Superintendent, District Jail, Ghaziabad, relating to another case pending against the petitioner but *ex facie* it appears the date of F.I.R. in that case is while the petitioner was in custody in this case.

On a query made, learned Additional Advocate General seeks some time to obtain necessary instructions in the matter, which is granted.

List the matter on Friday, the 28th January, 2022.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)